

ITEM NO.39

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10107/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 1249/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

IA No. 164296/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 1081/2020 - EXEMPTION FROM FILING O.T.

IA No. 164295/2018 - EXEMPTION FROM FILING O.T.)

Date : 16-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Brijender Chahar, Sr. Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kr. Gill, Adv.
Mr. Vikas Gothwal, Adv.
Mr. Prateek Rai, Adv.
Ms. Kadambini Arora, Adv.
Mr. Sirajuddin Alwi, Adv.

For Respondent(s) Mr. S. S. Nehra, AOR
Mr. Rajendra Verma, Adv.
Ms. Sundri Rawat, Adv.
Mr. Vikrant Nehra, Adv.
Mr. Sanjay Singh, Adv.
Mr. Neeraj Dutt Gaur, Adv.
Mr. R K Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A statement has been given before the Court by the learned counsel appearing for the respondent that during the pendency of the instant case, the sole respondent in the matter has expired.

Proof in support of the same will be filed by her within one week from today.

The learned counsel appearing for the State undertakes and seeks time to place the relevant information before the Court by next week.

List the matter on 22nd January, 2024.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)